

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY-1

O.A. No. 140/94

Surendra Prasad

...

Applicant

V/s.

Union of India & Ors.

...

Respondents

Coram : Hon'ble Shri M. R. Kolhatkar, Member (A)
Hon'ble Mrs. Lakshmi Swaminathan, M(J)

ORAL JUDGMENT :

Date : 25.2.1994

(Per : Hon'ble Shri M. R. Kolhatkar, Member (A)

Heard Mr. Mahalle, counsel for the applicant.

The applicant is challenging the memorandum dated 16.3.1993 issued by the Director, Family Welfare Training and Research Centre, Bombay-4, warning the applicant for his continued misbehaviour and ~~not~~ directing him to maintain peace in the Training Centre in future.

The applicant made a representation to Secretary, Ministry of Health and Family Welfare on 26th July 1993 to which there is no reply.

After hearing Mr. Mahalle, learned counsel for the applicant, we consider that this matter can be disposed of at the admission stage by issuing an appropriate direction. We, therefore, dispose of the O.A. by passing the following order :

O R D E R

Secretary, Ministry of Family Welfare is directed to consider the representation made by the applicant dated 26th July 1993 and the material contained in OA No. 140/94 filed by the applicant and dispose of the same by means of a speaking order, after giving a personal hearing to the applicant, within three months from the receipt of a copy of this order. We clarify that personal hearing could be given either by secretary or

(3)

by his delegate not lower in rank than Joint Secretary of the Ministry dealing with the subject.

It would be open to the applicant if the applicant is aggrieved by the order passed by the Secretary, Ministry of Health & Family welfare ~~to approach this Tribunal according to rules.~~

With the above directions the application is disposed of with no order as to costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

MR. Kolhatkar
(M. R. Kolhatkar)
Member (A)